

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MITASHI EDUTAINMENT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mitashi Edutainment Private Limited
2.	Date of incorporation of corporate debtor	21-09-2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92110MH2000PTC128809
5.	Address of the registered office and principal office (if any) of corporate debtor	505-508, Bhaveshwar Arcade, LBS Marg, Ghatkopar (west), Mumbai – 400 086 (Maharashtra)
6.	Insolvency commencement date in respect of corporate debtor	20-07-2021 (Hon'ble NCLT order available on site on 23-07-2021)
7.	Estimated date of closure of insolvency resolution process	16-01-2022 (180 days from the date of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish D. Shah Regn. No. IBBI/IPA-001/IP-P00094/2017-18/10194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 mdshah0211@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 cirp.mitashi@gmail.com
11.	Last date for submission of claims	06-08-2021 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Mitashi Edutainment Private Limited** vide order no. **CP (IB) / 569 / 2020** on 20-07-2021 (date of receipt of order by IRP is 23-07-2021)



The creditors of **Mitashi Edutainment Private Limited**, are hereby called upon to submit their claims with proof on or before 06-08-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional
Date and Place:

: Manish D. Shah
: 25-07-2021, Mumbai

Regn. No. IBBI/IPA-001/IP-P00094/2017-18/10194

